

HIGH COURT OF DELHI AT NEW DELHI

No. _____

Dated: _____

PRACTICE DIRECTIONS

In compliance of the directions passed by this Court in order dated 26.11.2021 in Company Petition No.265/1998 titled "*Re-M/S JVG Finance Ltd.*", the following directions are hereby issued in respect of Company matters:-

- (i) In any application seeking early hearing of the company matter, the applicant shall be required to give an undertaking that no other application, involving issues connected to the application of which early hearing is sought, is pending. If the undertaking is found to be incorrect, the application of which early hearing is sought would be liable to be rejected on that ground alone.
- (ii) In case any such connected application is pending, the applicant shall mandatorily disclose the details of all such applications. This would include all the applications relating to the same property as well as applications, the outcome of which may be affected by the outcome of the application of which early hearing is sought. In such, a situation, the applicant shall be required to attach the copies of such application(s) (without the Annexures).
- (iii) No application, which does not conform to the above directions, shall be placed before the Hon'ble Court for consideration.

By Order

— sd / —
(MANOJ JAIN)
REGISTRAR GENERAL

Endst. No. 957-63-I

Dated: 02/02/2022

Copy forwarded for information to:-

1. The Joint Registrar-cum-Secretary to Hon'ble the Chief Justice and CJ Secretariat.
2. All Registrars/Joint Registrars/Joint Registrars (J) /Deputy Registrars/Assistant Registrars.
3. Joint Registrar-cum-P.A. to Registrar General, Delhi High Court.
4. Joint Director (IT) with the request to upload the Practice Direction on the Intranet and website of this Court.
5. Assistant Registrar (Library), Delhi High Court.
6. Private Secretaries to Hon'ble Judges for kind perusal of His Lordships.
7. Guard File.

S. Kapoor

JOINT REGISTRAR (APPLT.)